

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2645

ANSWERED ON:28.07.2014

RECOVERY OF OUTSTANDING DUES FROM TELECOM OPERATORS

Choudhary Shri Ram Tahal;Khaire Shri Chandrakant Bhaurao

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government is unable to recover the amount outstanding from certain telecom operators since these cases are pending in the court;
- (b) if so, the total number of such cases pending in court and the total amount involved therein at present;
- (c) whether the Government has taken any strict action in this regard; and
- (d) if so, the details along with the outcome thereof?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY & LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD)

(a) Yes Madam.

(b) (i) License Fee Dues:- As on 30.06.2014, total no. of such cases pending are 287 (228 in the Hon'ble Telecom Settlement and Appellate Dispute Tribunal (TDSAT), 25 in the Hon'ble High Courts and 34 in the Hon'ble Supreme Court of India) and total amount of licence fee dues (including interest and penalty) involved Rs. 2338.87 Crores.

(ii) Spectrum Usage Charges and One Time Spectrum Charges Dues:- Total no. of such cases pending are 16 and total amount involved Rs. 16330.78 Crores (6 for Spectrum Usage Charges amounting to Rs. 360.07 Crores and 10 for One Time Spectrum Charges amounting to Rs. 15970.66 Crores).

(c) Hon'ble Courts have granted stay orders against any coercive action by department to recover its dues. These cases are being defended by Additional Solicitor General / Senior Government Counsels in Hon'ble Telecom Settlement and Appellate Dispute Tribunal (TDSAT) Hon'ble High Courts / Hon'ble Supreme Court of India. In one case, where there were no stay orders on coercive action license fees dues have been recovered by encashing the Bank Guarantees.

(d) Cases are still subjudice.